

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

(a) No specific list of pilgrim centres is maintained by the Government.

(b) and (c) . Do not arise

Allocation of Funds to Andhra Pradesh During Fourth Plan for Development of Tourist Centres

3209. **SHRI B. S. MURTHY :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total allotment made for Andhra Pradesh for tourist development in the State during the Fourth Plan period;

(b) the new Centres selected and the amount spent on them; and

(c) the criteria for financial allotment ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM & CIVIL AVIATION (DR. SAROJINI MAHISHI) : (a) to (c) . The Fourth Plan allocation for Andhra Pradesh includes provision of two motor launches at Nagarjunasagar and floodlighting of Charminar at a cost of Rs. 13.55 lakhs.

Social Policy Resolution

3210. **SHRI B. S. MURTHY :** Will the Minister of EDUCATION and SOCIAL WELFARE be pleased to state :

(a) what steps Government are taking to bring forward a Social Policy Resolution as recommended by the Elayaperumal Committee to lay down a clear-cut policy for social reconstruction of the Hindu society; and

(b) whether the matter has been taken up with the State Governments and the concerned Ministries at the Centre ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :

(a) and (b) . The observations of the Elayaperumal Committee for a Social policy Resolution to bring about a reconstruction of the

Hindu Society have been sent to the State Governments for their guidance. The suggestions of the Committee will be borne in mind when the Government take up the question of adopting a comprehensive Social Policy Resolution

Recommendations of Elayaperumal Committee on Untouchability and Economic and Educational Development of schedule Castes

3211. **SHRI B.S. MURTHY :** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the recommendations of the Elayaperumal Committee on Untouchability, Economic and Educational Development of the Scheduled Castes and connected documents, 1969 were examined;

(b) if so, the results thereof; and

(c) whether any new schemes are contemplated for the uplift of the scheduled castes in accordance with those recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE (SHRI K. S. RAMASWAMY) :

(a) to (c) . Majority of the recommendations of Elayaperumal committee fall within the sphere of action by the State Governments/ Union Territory Administrations and these have been referred to them for necessary action. The major recommendation with which the Central Government are concerned relate to the Untouchability (Offences) Act, 1955. The Committee's suggestions for enhancement of Punishment under the Act have been agreed to in principle at the recent conference of State Ministers incharge of Backward Classes and Social Welfare held on 20th and 21st May, 1971. It is proposed to implement these suggestions by amending the Act.

Incidents of Deceit, Loot and Cheating in the Nationalised Banks

3212. **SHRI A. N. CHAWLA :** Will the Minister of FINANCE be pleased to state

(a) whether Government are aware of daily incidents of deceit, loot and cheating in the nationalised banks in various parts of the country :

(b) the number of cases of dacoities and cheating, separately and the amount involved in each case; 12 hrs.

(c) the number of persons arrested and the amount recovered from them and that remained unrecovered; and

(d) the specific measures adopted by Government to check such incidents in future and create a sense of safety in the minds of depositors?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) it is not correct to say that there are daily incidents of dacoity, loot and cheating in the nationalised banks.

(b) and (c). The required information is being collected and will be laid on the Table of the House.

(d) All matters relating to proper functioning of the nationalised banks and the security arrangements in the branches of the banks are under continuous review and requisite steps, wherever necessary, are also taken by the banks.

Assessment of Income and Wealth of Rashtriya Swayam Sewak Sangh for Income and Wealth Tax

3213. **SHRI SAT PAL KPAUR:** Will the Minister of FINANCE be pleased to state:

(a) whether the income of the Rashtriya Swayam Sewak Sangh has been assessed for taxation purpose;

(b) whether an assessment of the property of the said organisation has been made for levying wealth tax; and

(c) if so, with what result?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The Rashtriya Swayam Sewak Sangh has not so far been assessed to Income Tax or Wealth Tax. While its liability for these taxes was under examination the said Sangh filed a writ in the High Court and obtained an injunction. Steps are being taken to have the injunction vacated and thereafter assessments under the Income Tax and Wealth Tax Acts will be completed in accordance with the law.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER JAYANTI SHIPPING COMPANY (TAKING OVER OF MANAGEMENT) ACT, 1966

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table —

(1) A copy of Notification No. S.O. 2280 (Hindi and English versions) published in Gazette of India dated the 8th June, 1971 under sub-section (6) of section 3 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966 regarding management of the Jayanti Shipping Company Limited. [Placed in Library. See No. LT-526/71]

(2) A copy of Notification No. S.O. 635 (Hindi and English versions) published in Mysore Gazette dated the 15th April, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-527/71].

ANCIENT MONUMENTS & ARCHAEOLOGICAL SITES & REMAINS (AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION & SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA): On behalf of Shri Siddaratha Shankar Ray, I beg to lay on the Table—

A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 935 in Gazette of India dated the 27th February, 1971, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 [Placed in Library. See No. LT-528/71].